

[Sh. Chintamani Jena]  
Samant.

I was very attentively listening to both the Hon. Speakers, but I am really sorry that without going deep into the matter, that have only gone through the upper face of the Bill saying that you are curtailing the power. We have abolished the privy purse from the ex-rulers who were there when their States were merged with the regular States in the past. Similarly, when our country needed, we have done several amendments when the feudal states were abolished, the Rajas and Maharajas were abolished and at that time there was a system of giving them privy purse. But according to our Constitution, to suit our socialist pattern of society, we have abolished their privy purses.

MR. DEPUTY SPEAKER: Mr. Jena, you can continue tomorrow.

MESSAGES FROM RAJYA SABHA-  
CONTD

17.59 hrs.

[English]

SECRETARY-GENERAL: Sir, I have to

report the following message received from the Secretary -General of Rajya Sabha:

"In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Code of Criminal Procedure (Amendment) Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 12th May, 1988."

CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL AS PASSED  
BY RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I lay on the Table the Code of Criminal Procedure (Amendment) Bill, 1988 as passed by Rajya Sabha.

18.00 hrs.

*The Lok Sabha then adjourned till Eleven  
of the Clock on Friday, 13, 1988/Vaisakha  
22, 1910(Saka)*